

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1321**  
ANSWERED ON – 01/08/2023

**GST Collections**

1321. SHRI V. VIJAYASAI REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) how Ministry looks at GST collections crossing ₹1.61 lakh crore in June, 2023;
- (b) whether average monthly gross GST collections in the first quarter of 2021-22 and 2022-23 have gone up from ₹ 1.10 lakh crore and ₹ 1.51 lakh crore to ₹ 1.61 lakh crore in 2023-24 respectively;
- (c) if so, the details thereof;
- (d) whether ₹ 40,000 crore has been collected through import of goods in the first quarter of current fiscal;
- (e) if so, how this figure can be compared with corresponding collection of revenue in 2021 and 2022; and
- (f) the details of GST pending for payment to States as on 15th July,2023, State-wise?

**ANSWER**

THE MINISTER OF STATE IN MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

(a): The gross Goods and Services Tax (GST) collection in the month of June, 2023 is Rs 1,61,497 Crores. The GST revenue for the month of June, 2023 is 12% higher than the GST revenue in the same month last year. It is the fourth time since inception of GST that the monthly gross GST collection has crossed the Rs. 1.6 lakh crore mark. The GST collection has shown positive trend with year on year growth.

(b) & (c): Yes Sir. The details of the average monthly gross GST collections in the first quarter (Q1) of 2021-22, 2022-23 & 2023-24 are as under:

(in Rs. Crore)

Particulars	2021-22 (Q1)	2022-23 (Q1)	2023-24 (Q1)
Gross GST collection	3,30,329	4,53,041	5,05,622
Average	1,10,110	1,51,014	1,68,541

(d) & (e): The details of IGST and cess collected through import of goods in the first quarter of FY 2021-22, 2022-23 & 2023-24 are as under:

(in Rs. Crore)

<b>Imports</b>	<b>2021-22 (Q1)</b>	<b>2022-23 (Q1)</b>	<b>2023-24 (Q1)</b>
<b>IGST</b>	79,760	1,14,276	1,15,779
<b>Cess</b>	2,585	2,985	2,986
<b>Total</b>	82,345	1,17,261	1,18,765
<b>Average</b>	27,448	39,087	39,588

(f) As per the provisions of section 7(2) of Goods and Services Tax (Compensation to States) Act, 2017, enacted by Parliament, the compensation payable to a State shall be provisionally calculated and released at the end of every two months period, and shall be finally calculated for every financial year after the receipt of final revenue figures, as audited by the Comptroller and Auditor General of India. Government of India has already released the entire amount of provisionally admissible GST compensation to the States/UTs for loss of revenue arising on account of implementation of Goods and Services Tax for five years i.e., from 1st July, 2017 to 30th June, 2022. Final Compensation arising out of reconciliation of provisional figures with audited figures is released immediately on receipt of the AG's certificate and no amount is pending for release.

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